

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 83/TT/2022

Date: 20.7.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) determination of Transmission Tariff from Anticipated DOCO to 31.3.2024 for Asset-1: Tumkur (Pavagada) Pooling station – Devanahally (KPTCL) 400kV D/C (Quad) line along with associated bays and equipment's at Tumkur (Pavagada) Pooling station & Devanahally (KPTCL) under Additional ATS for Tumkur (Pavagada) under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part B) in Southern Region

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.7.2022:

- a) IDC discharge statement in excel format for Asset-1.
- b) Methodology for calculation of rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for Asset-1.
- c) Documentary evidence of interest rate and foreign exchange rate claimed for foreign loan for Asset-1.
- d) Clarify the status of downstream system of the asset covered under in the instant petition.
- e) Details and date-wise grant received.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)